

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)No(s).21955-21956/2008
(From the judgement and order dated 12/05/2008 in FAO No.131/2008 & FAO
No. 132/2008 of The HIGH COURT OF DELHI AT N. DELHI)

M/S GODREJ SARA LEE LIMITED

Petitioner(s)

VERSUS

RECKITT BENCKISER AUSTRALIA PTY.LD.& ANR
(With prayer for interim relief)

Respondent(s)

Date: 06/02/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Dushyant A. Dave, Sr. Adv.
Mr. Rajiv Tyagi, Adv.

For Respondent(s)

Mr. Chander Lall, Adv.
Mr. Navin Chawla, Adv.
Ms. Kirpa Pandit, Adv.
Mr. Sharath Sampath, Adv.

UPON hearing counsel the Court made the following

ORDER

Let the application, being I.A.No.1 of 2008 for vacating the
interim order passed by the us on 8th September, 2008 be taken up
for consideration on 3rd March, 2009, non miscellaneous day, within
first ten items.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master